

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO.1809
TO BE ANSWERED ON 27.07.2018

OPTION TO DROP FATHER'S NAME IN DOCUMENTS

1809. SHRI ANANDRAO ADSUL:
DR. PRITAM GOPINATH MUNDE:
SHRI DHARMENDRA YADAV:
SHRI VINAYAK BHAURAO RAUT:
SHRI ADHALRAO PATIL SHIVAJIRAO:
SHRI KUNWAR PUSHPENDRA SINGH CHANDEL:
SHRI SHRIRANG APPA BARNE:
DR. SHRIKANT EKNATH SHINDE:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether a number of women who were separated from their husbands and have their children living with them do not want the name of their ex-husbands to be mentioned on the documents pertaining to the children;
- (b) if so, whether the Ministry of Finance has been requested to provide an option to drop father's name from PAN card for the children of separated or divorced women or those adopted by single mothers;
- (c) if so, the details thereof along with the response received from the Ministry of Finance thereon;
- (d) the time by when the final decision is likely to be taken in this regard; and
- (e) whether the Ministry is giving priority to single women in adopting children and if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT
(DR. VIRENDRA KUMAR)

- (a) to (d) : Yes Madam. Ministry of Women and Child Development has requested to Ministry of Finance to re-examine application form for PAN Card to facilitate the filing of application by single mothers for their children.
- (e) Under Regulation 60 of the Adoption Regulation, 2017, the Steering Committee of Central Adoption Resource Authority (CARA) has decided to give six months antedate seniority to single female Prospective Adoptive Parent above 40 years of age initially for a period of three Months which was extended for giving priority to the single women.
